

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 113
(IB)-41/ND/2020

IN THE MATTER OF:

CASA2 Stays Pvt.Ltd.

Vs.

Zexus Air Services Pvt.Ltd.

....**Applicant**

....**Respondent**

Order under Section 9 of IBC.

Order delivered on 17.08.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant

:Mr.Vamshi Krishna, Proxy Counsel
on behalf of Counsel Adv. MohitGondhi

For the Respondent

: Mr.Nitish Kumar Singh

ORDER

Learned Proxy Counsel Mr. Krishna for the applicant and Learned Counsel Mr.Nitish Kumar Singh for the respondent make a joint statement that parties have amicably settled the matter and request to adjourn to enable them to file withdrawal application. Learned Proxy Counsel Mr. Krishna states that joint withdrawal application will be filed within two days.

List on 17.09.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (T)

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)